



2026:AHC:13414

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 45091 of 2025

Shiv Mangal Gupta

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Kumar Singh, Santosh Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard counsel for the parties and perused the record.

2. The petitioner has preferred the present writ petition inter-alia with the following prayer:-

"(i) Issue, a writ, order or direction in nature of mandamus commanding and directing the respondent no.2 to 5 to comply the order dated 27.7.2023 passed by the Sub Divisional Magistrate, Tehsil Karchhana, District Prayagraj.

(ii) Issue, a writ, order or direction in the nature of mandamus commanding and directing the respondent no.4 to decide the representation/ application of the petitioner dated 13.11.2025 (Annexure no.9 to this writ petition) within stipulated period to be fixed by this Hon'ble Court."

3. It is argued that in the proceedings initiated by the petitioner under Section -24 of the U.P. Revenue Code, 2006 which was numbered as Case No.7290 of 2023, Computer Case No.T202302030507290, an order was passed by the Sub Divisional Magistrate, Tehsil Karchhana, District - Prayagraj on 27.07.2023. It is argued that the aforesaid order is not yet been complied with. It is further argued that for the compliance of the aforesaid order, application has been filed by the petitioner before the Respondent No.4 but till date no decision has been taken, hence the present writ petition.

4. On the other hand, it is argued by the learned Standing Counsel that the Respondent No.2 will take a decision in the matter, expeditiously.

5. With the consent of counsel for the parties, the present petition is **disposed of finally** permitting the petitioner to move a proper application along-with certified copy of this order in this regard before the respondent no.2-District Magistrate, Prayagraj. If such application is filed within a

period of **three weeks** from today, the respondent no.2 is directed to pass appropriate order on the same in accordance with law expeditiously and preferably within a period of **three weeks** from the date of presentation of application before him.

6. It is made clear that this Court has not passed order on the merits of the case and the authority concerned will pass appropriate orders in accordance with law without influence of any of the observations made by this Court.

(Prakash Padia,J.)

January 20, 2026

Swati